

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA/67(AHM)2021 in CP(IB) 544/NCLT/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.02.2021**

Name of the Company: Nimai Gautam Shah IRP For Milano
Papers Pvt Ltd
V/s
Milano Papers Pvt Ltd
Section 12A of IBC,2016

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

**ORDER
(through video conferencing)**

One proxy advocate appeared on behalf of advocate, Mr. Dhvani Lakhani for the Applicant.

The instant application is filed under Section 12A of IBC with a prayer to allow the Applicant to withdraw the application being numbered as CP(IB) 544 of 2019. The said application was admitted on 31.12.2020. on admission of the same the parties have settled in between themselves and hence the instant application has been filed.

On perusal of the record it is found that one affidavit is filed by IRP, Mr. Nimai Gautam Shah, wherein, he has submitted that he has received all the details executed in Form-FA with all the supporting documents with a prayer to withdraw the insolvency application under Regulation 30A of IBBI (Insolvency Resolution Process for Corporate Persons) Regulation, 2016. The same is annexed at page no.

Chockalingam

Manorama

13 of the instant application duly signed by Mr. Jyesh Dasani, proprietor of Dhara Plastics, the Operational Creditor in CP(IB) 544 of 2019.

In view of the said Form-FA and the affidavit so filed by the IRP, the prayer of the Applicant is allowed and accordingly CP(IB) 544 of 2019 is disposed of as withdrawn.

IRP is discharged from his duties and the Corporate Debtor Company is also released from all the rigours of the IBC.

The Applicant/Operational Creditor is hereby directed to clear the dues of the IRP, if not paid so far.

Accordingly, the instant application is allowed and disposed of.



CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 3rd day of February, 2021



MANORAMA KUMARI
MEMBER JUDICIAL